

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1440/ND/2018
CA No. 863/C-III/ND/19

In the matter of :

M/s. K.K.R. Indain Financial Services Pvt. Ltd.

.. PETITIONER

Vs.

M/s. Kwality Ltd.

.. RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 21.11.2019

Coram :

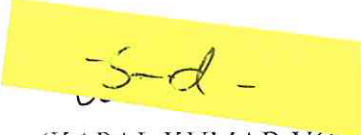
CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : - Mr. Navin Kumar, Mr, Imran Alam and Vishwadeep \\
Hooda Advocates
For the Respondent/Corporate Debtor : - Ms.Kiran Sharma (CS) Mr.Jatin Gulyani,Adv. For RP
For the RP :
For COC : Jasveen Kaur, Adv

ORDER

Item No.101-CA 863

Counsel for both the sides are present. Counsel for the RP submitted that the claim of the applicant has already been considered and admitted and due to which the application has become infructious. The same is **dismissed** as not pressed.


(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)